

recently relaxed the TMP for women employees in Class I and reduced the period of stay at a station for them to seek further transfer from 03 years to 02 years.

Further, IT officers in certain specialized assignments are temporarily exempted under TMP till the completion of their ongoing projects. Similarly, few marketing officers in the rank of Scale I/II are also exempted based on their performance, client relationships, knowledge of local area etc.

Transfer and Mobility Policy (TMP) of National Insurance

3395. SHRI SUSHIL KUMAR GUPTA : Will the Minister of FINANCE be pleased to state:

(a) whether CVC guidelines are the basis of the harsh Transfer and Mobility Policy (TMP) being followed by National Insurance as compared to Oriental Insurance and United Insurance;

(b) if so, why these companies are following different TMP and whether it is one of the reasons for continuing losses suffered by these companies, particularly, National Insurance Company;

(c) if not, the basis of TMP being followed by National Insurance Company and whether it has served its desired objectives; and

(d) whether Government would withhold implementation of this TMP being followed by National Insurance till a uniform policy is formulated after proposed merger?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (d) The public sector general insurance companies (PSGICs) including National Insurance Company Limited (NICL), Oriental Insurance Company Limited and United India Insurance Company Limited are Board governed entities having their own Transfer and Mobility Policies (TMP), which also comply with CVC guidelines on job rotation. NICL has informed that, the primary objective of the policy, of allocating optimal manpower to all offices of the company, is being fulfilled each year to the extent possible.

There is no proposal to put on hold the existing TMP of NICL.